

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1157 OF 2017 IN  
APPEAL NO. 379 OF 2017**

**Dated: 19<sup>th</sup> February, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**TANGEDCO**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Umapathy  
Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal  
Ms. Anushree Bardhan for R-3

**ORDER**

**I.A. No. 379 of 2017**

***(Appln. for stay)***

We have heard learned counsel for the parties for some time.

As agreed by learned counsel for the parties list the main appeal for hearing along with this application on **15.03.2018**. All the contentions raised by learned counsel for the parties in this application are kept open.

Learned counsel for the respondents may file reply to the main appeal on or before 06.03.2018 after serving copy on the other side. Rejoinder may be filed before the next date of hearing.

**(Justice N. K. Patil)  
Judicial Member**

*ts/mk*

**(I.J. Kapoor)  
Technical Member**